

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P No.220 OF 2004 IN O.A. NO.2296 OF 2003

New Delhi, this the 3rd day of August, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J) HON'BLE SHRI S.A. SINGH, MEMBER (A)

- 1. Lakshmi Thakur
 W/o Late Shri Partap Singh
 r/o Village Jhullar, P.O. Tehsil, Shapur,
 Distt. Kangra (HP).
- 2. Elizabeth Varte
 D/o Shri H.E. Vungte
 R/o 85-F, CGH Complex,
 Vasant Vihar, New Delhi-57.

....Petitioners

(By Advocate : Shri G.S. Chaman)

versus

- Ms. Rathi Vinay Jha
 Secretary, Ministry of Tourism,
 Govt. of India,
 Sansad Marg, New Delhi.
- Ms. Rashmi Verma, Addl Director General, Department of Tourism, Govt. of India, 1, Sansad Marg, New Delhi.

....Respondents

(By Advocate : Shri M.M. Sudan)

ORDER (ORAL)

SHRI SHANKER RAJU, MEMBER (J) :

Heard the learned counsel.

2. By an order dated 4.3.2004 in OA 2296/2003, the directions have been issued to the respondents, keeping in view the statement made by the respondents in the reply that the grievances of the applicants are being looked into and examined in consultation with the DOP&T and Ministry of Finance, to consider the grant of scale of Rs.6500-10500/- to the applicants, who are working as Information Assistants.

- 3. DOP&T was consulted and on the recommendations the intermediate scale of Rs.5500-9000 of the post of Tourist Information Officer was retained vide order dated 14.7.2004 rejecting the claim of applicants.
- It is, however, contended by the learned counsel of the applicants that by an order dated 2.1.2002, intermediate scale of Rs.5500-9000 of the post of Tourist Information Officer has been withdrawn.
- 5. Having regard to the above, we do not find any willful and contumacious disobedience of the directions of this Court, as such the remedy lies in fresh proceedings. Accordingly, CP is disposed of. Notice issued to respondent No.2 is discharged. However, Applicants are at liberty to assail any sustaining cause of action, if so advised, accordance with law.
- MA 1285/2003 filed by the respondents seeking extension of time to comply with the directions of this Court has become infructuous and the same is accordingly disposed of.

(S.A. SINGH)

MEMBER (A)

(SHANKER RAJU) MEMBER (J)

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